

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No. 363 of 2009

(Arising out of OIO-74/COMMR/2008 passed by Commissioner of Central Excise-AHMEDABAD-III)

M/s. Paras Pharmaceuticals Limited

Plot No. 1/7, Gidc Estate, Kalol, Kalol (north Gujarat)
Gandhinagar, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T., Ahmedabad-iii

Custom House... 2nd Floor,
Opp. Old Gujarat High Court, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

APPEARANCE:

Shri. Jigar Shah, Advocate for the Appellant

Shri H. K. Jain, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 10088 /2020

DATE OF HEARING: 09.01.2020

DATE OF DECISION: 09.01.2020

RAMESH NAIR

Shri Jigar Shah, Learned Counsel appearing on behalf of the appellant submits that the appellant wish to withdraw the appeal as he has opted for SABKA VISHWAS SCHEME, 2019. Accordingly, the appeal is dismissed as withdrawn with liberty to approach this tribunal in case the application under SABKA VISHWAS SCHEME, 2019 is rejected.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**